

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 2nd DAY OF JUNE, 2003

Original Application No. 1382 of 2001

CORA:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Narayan Das Patel(Retd.Guard)
Son of Sri V.Patel, R/o Mohalla
Guruganj, Vill.& Post Bharua Sumerpur
District Hamirpur.

.. Applicant

Versus

1. Union of India through
General Manager, Mumbai
Central railway, Mumbai.
2. Senior Divisional Railway
Manager(Karmik), Central Railway
Jhansi.
3. Senior Divisional Railway manager
(Commercial) Central Railway,
Jhansi.
4. Senior Divisional Accountant
Central Railway, Jhansi.

.. Respondents

(By Adv: shri K.P.Singh)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985 applicant has
prayed for a direction to the respondents to pay the
entire post retirement benefits in the form of
pension,gratuity, leave encashment, security money,
fixed deposit amounts etc.

Resisting the claim counter has been filed. In para
4(a) it is stated that applicant took voluntary
retirement w.e.f. 31.1.1999 and after his retirement
~~order date~~
~~dates~~ were passed in his favour. The entire amount
payable to applicant, after deducting recoveries as
calculated, and mentioned, is Rs 6,96,421.00. It has been
stated that the amount has been paid vide orders dated
13.3.1999, 13.12.1999 and 13.2.02. It is stated that no

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~~for payment~~
amount is left now. In the circumstances, the OA has
been rendered infructuous.

The OA is accordingly dismissed. No order as to
costs.


VICE CHAIRMAN

Dated: 2nd June, 2003

Uv/